

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 35/81 SCHEDULED TO BE HELD ON 15.11.2011 BUT ACTUALLY HELD ON 17.11.2011.

The Meeting No. 35/81 of Norms Committee-II was held on 17.11.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri. S.K.Jain, Sr.D.O.	DIPP
2.	Shri K.K Funda, A.D.	MSME
3.	Shri Praveen Sharma, Dy. DG	DGFT
4.	Sh Raman Kumar, FTDO	DGFT
5.	Sh. B.D. Ghose, Addl. IA	MOS
6.	Sh. Gajraj Singh, Sr. D.O.	DHI

1	Case No.:1/35/81-ALC2/2011	Party Name:STI-SANOH INDIA LTD.	Meet No/Date:35/81-ALC2/2011 15.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM12/	RLA File :11/24/040/00021/AM12/	Lic.No/Date:1110025818 29.09.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 03.01.2012.			

2	Case No.:10/35/81-ALC2/2011	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:35/81-ALC2/2011 15.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00287/AM12/	RLA File :03/94/040/00571/AM12/	Lic.No/Date:0310657198 30.09.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 03.01.2012.			

3	Case No.:9/35/81-ALC2/2011	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:35/81-ALC2/2011 15.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00286/AM12/	RLA File :03/95/040/00497/AM12/	Lic.No/Date:0310657603 03.10.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 03.01.2012.			

4	Case No.:5/35/81-ALC2/2011	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:35/81-ALC2/2011 15.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00282/AM12/	RLA File :03/95/040/00390/AM12/	Lic.No/Date:0310658181 05.10.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 03.01.2012.			

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5	Case No.:8/35/81-ALC2/2011	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:35/81-ALC2/2011 15.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00285/AM12/	RLA File :03/94/040/00591/AM12/	Lic.No/Date:0310658406 07.10.2011	Defer Date:03.01.2012
	Decision : NC observed that application has been received and being forwarded to MSME for examination and comments. The case stands deferred and to be relisted on 03.01.2012.			

6	Case No.:2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:35/81-ALC2/2011 15.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 03.01.2012.			

7	Case No.:3/35/81-ALC2/2011	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:35/81-ALC2/2011 15.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00280/AM12/	RLA File :31/83/040/00159/AM12/	Lic.No/Date:3110051223 28.10.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 03.01.2012.			

8	Case No.:4/35/81-ALC2/2011	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:35/81-ALC2/2011 15.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00281/AM12/	RLA File :03/95/040/00604/AM12/	Lic.No/Date:0310663033 02.11.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 03.01.2012.			

9	Case No.:6/35/81-ALC2/2011	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:35/81-ALC2/2011 15.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00283/AM12/	RLA File :03/95/040/00601/AM12/	Lic.No/Date:0310663902 08.11.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 03.01.2012.			

10	Case No.:7/35/81-ALC2/2011	Party Name:HOGANAS INDIA LIMITED	Meet No/Date:35/81-ALC2/2011 15.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00284/AM12/	RLA File :31/83/040/00135/AM12/	Lic.No/Date:3110051336 08.11.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 03.01.2012.			

Sl. No. 175

CASE NO. AR- 77	M/s Ratnaveer Stainless Products (P) Ltd.
Meeting No. 35/81	F.No.01/81/162/0385/AM12/DES-II
Dated:15.11.2011	Advance Licence No. 3410028038 dated 21.09.2010

Decision :NC decided to modify the norms of above AA as per written comments of DIPPP vide U.O. dated 17.11.2011 as under:-

1. Quantity of import item may be allowed as 1.22 Kgs./Kg content in the export products after taking 1/3rd recovery.
R/A may take consequential action accordingly.

Sl. No. 176

CASE NO. AR- 78	M/s HBL Power System Ltd.
Meeting No. 35/81	F.No.01/81/050/0344/AM11/DES-II
Dated:15.11.2011	Advance Licence No. 0910044263 dated 12.11.2010

Decision :NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 03.01.2012.

Sl. No. 177

CASE NO. AR- 79	M/s High Energy Batteries (India) Ltd.
Meeting No. 35/81	F.No.01/81/050/0388/AM11/DES-II
Dated:15.11.2011	Advance Licence No0410117730 dated 01.10.2010

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 03.01.2012.

Sl. No. 178

CASE NO. AR- 80	M/s Vijai Electrical Ltd, Hyderabad
Meeting No. 35/81	F.No.01/81/050/0312/AM10/DES-II
Dated:15.11.2011	Advance Licence No.0910039893 dated 12.11.2009

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 03.01.2012.

Sl. No. 179

CASE NO. AR- 81	M/s Vijai Electrical Ltd, Hyderabad
Meeting No. 35/81	F.No.01/81/050/0270/AM10/DES-II
Dated:15.11.2011	Advance Licence No.0910039610 dated 15.10.2009

Decision :The above case was discussed in NC and NC decided to allow import of “Water Based modified Acrylic top Coat- Paint “ as value of above item is less than 1% of FOB value.

R/A may take consequential action accordingly.

PART – C – DEFERRED

Sl No. 32

CASE NO. C- 19	M/s. Nile Limited, Hyderabad
Meeting No. 35/81	F.No.01/81/162/751/AM11/DES-II (pt.)
Dated: 15.11..2011	Allowing alternate raw material Lead battery plates covered by ISRI code word “Rails” against input in existing SION C-1195.

Decision : The above case was discussed in NC and NC decided that there was no merit in modification of SION and the request of the firm can be examined on a case to case basis .

Supplementary Agenda

Sl. No. 184

CASE NO. AR- 82	M/s Uttam Galva Steels Ltd.
Meeting No. 35/81	F.No.01/81/162/774/PRC/DES-II
Dated:15.11.2011	Advance Licence No.0310426798 dated 16.4.2007

Decision :The above case has been referred by PRC . The above case was discussed in NC and NC decided not to allow amendment in import item at this stage.

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